

करने का नीका देते हैं और कुछ को आप विराम कर देते हैं। मैं चाहता हूँ कि जो मायन, देते हैं उनकी आप मायन देने से रोकें।

**MR. SPEAKER:** The most disappointed people are those who ask too many questions. I have found that some people have got a monopoly of the questions put. And the complaints come mostly from those Members who put a large number of questions. I am prepared to have the matter examined by anybody. Let anybody go into the number of questions put in the course of a month by an hon. Member, including the hon. Member who has just now intervened. I am prepared to have it examined as to how many questions he has been allowed. Yet, he has been saying that he has not got the opportunity.

**SHRI PURNA SINHA (Tezpur):** Only three supplementaries should be allowed to be asked to each question.

**SHRI DINEN BHATTACHARYA (Serampore):** I want to speak in Bengali. Although we give many questions in our names, only a very few questions are admitted.

**SHRI K. LAKKAPPA (Tumkur):** Mr. Speaker, Sir, I have given notice of an adjournment motion on the appointment of the Chief Justice of the Allahabad High Court and asked for Call Attention on that subject. It was a controversial appointment that was made. It was also raised in the Rajya Sabha. I seek your protection that there should be a full discussion on this.

**MR. SPEAKER:** I have disallowed that question.

**SHRI K. LAKKAPPA:** Sir, I have given notice of Call Attention.

**MR. SPEAKER:** That will be examined separately.

**SHRI JYOTIRMOY BOSU (Diamond Harbour):** Sir, I would like to draw the attention of the House to a vital economic issue. The Tobacco

growers are now being completely crushed because they have been given prices for below the economic prices. This is a matter on which I gave notice of an adjournment motion today. In your wisdom you have disallowed it. Would you be kind enough to consider the Call Attention motion for which also I have given notice?

**MR. SPEAKER:** Now, Papers laid on the Table.

12.05 hrs.

#### PAPERS LAID ON THE TABLE

REVIEW & ANNUAL REPORT OF INDO-BURMA PETROLEUM CO. LTD., CALCUTTA FOR 1976-77

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Indo-Burma Petroleum Company Limited, Calcutta, for the year 1976-77.

(2) Annual Report of the Indo-Burma Petroleum Company Limited, Calcutta, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1773/78].

#### REPORTS OF MRTPC AND COMPANIES

(ACCEPTANCE OF DEPOSITS) THIRD AMENDMENT RULES, 1977

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to lay on the Table—

(1) A copy each the following Reports (Hindi versions) of the